

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).4590/2010

(From the judgement and order dated 11/01/2010 in CRM No.
272/2010 of The HIGH COURT OF CALCUTTA)

PRASANTA KUMAR SARKAR Petitioner(s)

VERSUS

ASHIS CHATTERJEE & ANR. Respondent(s)

(With appln. for exemption from filing O.T. and office report)

Date: 25/10/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE H.L. DATTU

For Petitioner(s)

Mr. Nagender Rai, Sr. Adv.
Mr. C.K. Rai, Adv.
Ms. Babita Sant, Adv.
Mr. Harish Pandey, Adv.

For Respondent(s)

r-1

Mr. Ujjwal Banerjee, Adv.
Mr. Asit Kumar Rari, Adv.
Mrs. Namita Roy, Adv.
Mrs Sarla Chandra, Adv.

r-2

Mr. Satish Vig ,Adv

UPON hearing counsel the Court made the following
O R D E RAfter hearing learned counsel for the parties,
the court reserved its verdict.[Charanjeet Kaur]
Court Master[Kusum Gulati]
Court Master